

Office of the District & Sessions Judge, Jamui

Order No 64 (Admn)

Dated 11th August , 2020

In view of prevailing pandemic COVID-19 and as directed by the Hon'ble High Court Patna vide letter No. 31944-980/ A.D. (Misc) dated 10th August 2020 read with letter No 25067-25103/ A.D. Misc. Dated 01st June 2020 and in Consultation with the Judicial officers of Civil Courts, Jamui, Office bearers of District Bar Association, Jamui following arrangement have been made with respect to the functioning of court for filling of the petitions and hearing of matters in the Civil Courts, Jamui as per guidelines issued by the Hon'ble High court, Patna with minimize the footfall of the stakeholders within the court campus for the period of three weeks **i.e from 12-08-2020 to 01-09-2020.**

The hearing of all categories of cases and all types of matters including recording of evidence and final hearing shall be held through the mode of Video conferencing via Microsoft team or any other likewise app and the Judicial officers shall conduct Virtual Court Proceeding from their residence.

Further, the learned Advocates are also requested to participate in the virtual court proceeding from their residence or the place they deem fit. The Link for video conferencing shall be provided to all the stakeholders as per convenience of respective presiding officers. The Ld. Advocates, who haven't the facility of video conferencing in his/her mobile or laptop, they may participate in virtual court proceeding from the virtual court room and the system officer / system Assistants in assistance with the Data Entry Operators shall ensure flawless and un-interrupted video conferencing facility remains functional in this virtual court room.

Further, all the P.Os of courts are requested/ directed to provide the whatsapp number of their supporting staffs to the Bar Association and shall ensure the uploading of the same on the website of the civil Courts Jamui.

Further, Nodal officer shall function as a helpline and shall ensure that virtual courts are running properl. For this purpose he will properly utilise the services of System officers / System Assistant.

Further, filling will be taken only through e-filling mode. The petitions received through e-filling from 12-08-2020 will be entertained and the same will be listed after two days in the cause list. The Judicial officers will ensure to send a copy of advance cause list on their own court/ Incharge court / successor court to the concerned system officer/ System Assistants, who will prepare a compile advance cause list of their

respective stations and send the same to the System officer, Civil Court Jamui on daily basis till 4.30 p.m. The system officer prepare a compiled advance cause list of the Judgeship of Jamui and will publish the same on the website on the court for information to all concerned.

The office of the DLSA shall remain functional during this period. Further, the Judge in charge is directed to ensure that only the employees of the Civil Courts get entry within the court premises except in the virtual court room created for the learned Advocates.

The Judge in Charge Administration is directed to ensure the complete sanitization of the court premises as well as courts and offices.


All the staffs are directed to follow social distancing guidelines and also to take all preventive measures to protect themselves from exposure to Corona Virus.

All the aforesaid measures have been taken to avoid congregation and to ensure minimum footfall in court premises.

Communicate all concerned.

1547 - 1570
Memo No...../ Admn. Jamui, dated 11th August, 2020
1/c District & Sessions Judge, Jamui

Copy forwarded to all the Judicial officers/D.M. Jamui/ S.P. Jamui/ Suptd. of Jail Jamui/ Secretary, D.B.A Jamui/ Nodal Officer Civil Courts Jamui/ In Charge Administration Civil Courts Jamui/ System officer/ System Assistant Civil Courts Jamui for information and needful.


In Charge Administration,
Civil Courts Jamui